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IN THE CENTRAL ADMINISTRATIVE TIRBUNAL
JODHPUR BENCH : JODHPUR

Date of Order : 15.01.2002

O.A No. 175/2001.

Surender Singh son of Ram Chand Singh Ji, resident of at present Chowkidar, under Assistant Engineer(Construction), Northern Railway, Jodhpur.

... APPLICANT.

versus

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi.
2. Chief Engineer (Construction) New Delhi, Baroda House, New Delhi.
3. C.A.O.(Northern Construction), Northern Railway, Baroda House, New Delhi.
4. D.R.M. Bikaner, Northern Railway, Bikaner.
5. Dy. Chief Engineer(Construction), Northern Railway, Jodhpur.
6. A.En(Construction), Northern Railway, Jodhpur.

... RESPONDENTS.

None is present for the applicant.
Mr. Kamal Dave counsel for the respondents.

CORAM

Hon'ble Mr. Justice O.P. Garg, Vice Chairman.
Hon'ble Mr. A.P. Nagrath, Administrative Member.

: O R D E R :
(per Hon'ble Mr. Justice O.P. Garg)

By means of this application under Section 19 of the Administrative Tribunals Act, 1985, the applicant has claimed the following relief :-

" 1. That the respondents be directed to grant C.P.C. scale to the applicant with effect from the date they acquired temporary status in term of the para 2001 of I.R.E.M. and fix the pay of the applicant notionally as per Rules with the arrear of pay for a period of one year prior to the 11.11.97 (as per the order/judgment passed in O.A. 52798 dated 21.9.2000 by this Hon'ble Tribunal.

[Signature]

2. That any other relief which this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case may kindly be given.

3. That cost of the application be awarded."

In substance, the relief claimed by the applicant is that he may be given CPC scale from the date when he acquired temporary status i.e. 01.01.1984.

2. Shri Kamal Dave, Learned counsel for the respondents states that the applicant has already been granted CPC scale from the date he acquired temporary status and regular scale of pay is being enjoyed by the applicant right from 01.01.1984. The absence of the applicant indicates that he is no more interested in prosecuting this application as his calim, as stated by Shri Kamal Dave, stands satisfied.

3. The OA is accordingly dismissed without any order as to costs.

Arup D
(A.P. NAGRATH)
Adm. Member

O.P. Garg
(JUSTICE O.P. GARG)
Vice Chairman

Recd
Received
2/11/11

Rec'd
2/11/11

Part II and III destroyed
in my presence on 25/5/07
under the supervision of
Section Officer (1) as per
order dated 14/5/07

Section Officer (Record)